

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 221/GT/2020**

Subject : Petition for revision of tariff of Badarpur Thermal Power Station for the period from 1.4.2014 to 15.10.2018 after the truing up exercise.

Petitioner : NTPC Limited.

Respondents : BRPL and 4 others.

Date of Hearing : **31.1.2024**

Coram : Shri Jishnu Barua, Barua  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri Arjun Agarwal, Advocate, NTPC  
Shri Parimal Piyush, NTPC  
Shri Shiv Bhavan, NTPC  
Shri Siddharth Pradhan, NTPC  
Shri Rahul Kinra, Advocate, BRPL & BYPL  
Shri Aditya Ajay, Advocate, BRPL & BYPL  
Ms. Jaya, Advocate, BYPL

**Record of Proceedings**

Since the order in the Petition (which was reserved on 9.11.2022) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. The learned counsel for the Petitioner and the learned counsel for the Respondents submitted that since pleadings and arguments have been completed by the parties, the Commission may reserve its orders in the matter.

3. The Commission, after hearing the parties, directed the Petitioner to submit the additional information after serving a copy to the Respondents, on or before **19.2.2024**:

*RE: Decapitalization value with respect to each asset decapitalized on account of upgradation/replacement/obsolesce of technology/completion of useful life”.*

4. The Respondents are permitted to file their replies on the above, by **22.2.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **26.2.2024**.

5. Subject to the above, order in the matters was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

